

an>

Title: Need to accord special status category to the state of Andhra Pradesh.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Hon. Deputy-Speaker, Sir, I would like to draw the attention of the Central Government regarding delay in granting approval of Special Status Category to the State of Andhra Pradesh.

While bifurcating the United Andhra Pradesh State, the then Prime Minister, on 21st February, 2014, had assured in the Rajya Sabha that Special Category Status will be granted and extended for five years to the residual State of Andhra Pradesh comprising 13 districts. Further while announcing 6-point programme, he had also announced that the resource gap arising in the successor State of Andhra Pradesh in the very first year, will be compensated in the regular Union Budget for 2014-15. Although six months have already lapsed by now, the permission to accord Special Status Category to the State of Andhra Pradesh is still awaited.

I understand that proposal for granting of Special Status Category to Andhra Pradesh would have to be endorsed by the National Development Council headed by the Prime Minister with Cabinet Ministers and all Chief Ministers.

HON. DEPUTY-SPEAKER: You want a Special Status Category to Andhra Pradesh.

SHRI M. MURLI MOHAN : Yes, Sir. I would urge upon the Central Government to accord Special Status Category to the State of Andhra Pradesh by convening a meeting of the NDC without any further delay.